(b) which is the agency through which the product will be manufactured and marketed and what are the terms and conditions of distributing agents of this beverage?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) The Central Food Technological Research Institute Mysore who has developed the composition had conducted various trials necessary to make it a marketable product The Modern Bakeries have recently conducted product testing in Madras/Bombay/Delhi and the beverage is now being test marketed in the AGRI EXPO Fair in Delhi

(b) The Central Food Technological Research Institute Mysore will initiallly produce the composition on behalf of the Modern Bakeries (India) Ltd Tne Company will only supply the composition to the bottlers all over the country who will market the beverage The distribution of the beverage will be the responsibility of the bottlers who have their own normal channels of distribution in their areas

सरकारी इमारतो की सजावट पर किया गया व्यय

1586. **श्री हुकमदेव नारायण यादव** : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि क्या सरकारी इमारतो की सजावट पर होने वाले व्यय मे कोई मितव्ययिता की गई है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बख्त) इस वर्ष, सरकारी भवनो की साज-सज्जा पर अब तक कोई खर्च नही किया गया है।

Payment of Compensation on acquired Land in Delhi

1587 SHRI KANWAR LAL GUPTA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Delhi Municipal Corporation, DDA, and Delhi Administration did not pay compensation to the claimants and others whose land had been acquired

(b) if so, the details of the land so acquired and the number of persons who owned the land and the total compensation which was to be paid by the Government then, and

(c) the reasons for not paying the compensation and the action taken by the Government against the Officers responsible for it?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) to (c) The information is being collected and will be laid on the Table of the Sabha

News Item Captioned Panipat Blanket Units

1588 SHRIMATI PARVATHI KRISHNAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government's attention has been drawn to the news item appearing in 'Patriot' dated 12th September 1977 regarding crisis in Panipat blanket units, and

(b) if so, what steps were taken to resolve the problems?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR) (a)

Yes, Sir The Government have seen the news item appearing in the 'Patriot' dated 12th September, 1977

(b) In the news item issues have been raised on both the Central and State subjects As far as issues relating to the Central Government are concerned, the position is as under —

(i) *D.G.S. and D Contracts*

The dispute attributed to the rejection of stores by DGS & D has since been resolved and the stores accepted, after they were got examined by C I T & C (Chief Inspector of Textiles and Clothing) Kanpur who certified to the stores being acceptable Pending such acceptance by consignee, the supplier had withheld offering further stores and hence the refusal to inspect stores by DGS & D does not arise

(ii) *E.S.I. Office*

Local Office of E S I at Panipat has since been sanctioned This would remove the difficulties faced by the workers, on its commencing to function at Panipat

2 The State Government of Haryana is concerned with other issues raised in the news item Information requested from that State Government will be laid on the Table of the House on receipt

अपनी हकदारी से नीचे की श्रेणी के आवास में रह रहे मन्त्री

1589 **श्री राघव जी** : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) 30 अक्तूबर, 1977 तक किन-किन मंत्रियों को अपनी हकदारी का रिहायशी आवास आबंटित नहीं किया गया है और इसके क्या कारण हैं ;

(ख) उन भूतपूर्व मंत्रियों के नाम क्या है, जिन्होंने 30 अक्तूबर, 1977 तक सरकारी आवास खाली नहीं किया है और आवास खाली न करने के लिए उनमें से प्रत्येक के विरुद्ध क्या कार्यवाही की गई है, और

(ग) जिन भूतपूर्व मंत्रियों ने आवास खाली नहीं किया है, उनमें से प्रत्यक के नाम किराये की कितनी रकम बकाया है, प्रत्यक मकान का मासिक किराया कितना है और किराया वसूल करने के लिए उनके विरुद्ध क्या कार्यवाही की जा रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बख्त) : (क) तीन राज्य मंत्रियों नामत श्री आरिफ बेग, श्री लारगसई, श्री डी० एल० मंडल के मुख्यत भूतपूर्व मंत्रियों द्वारा बंगले खाली न करने के कारण, 30 अक्तूबर 1977 तक उपयुक्त आवासों का आबटन नहीं किया जा सका ।

(ख) किसी भूतपूर्व मंत्री जो संसद के दोनों सदनों में से किसी का भी सदस्य नहीं है, के पास 30 अक्तूबर, 1977 के सरकारी आवास में नहीं था । भूतपूर्व मंत्रियों जो इस समय संसद् सदस्य हैं और जिन्हें मंत्रियों के बंगले खाली करने थे तथा टाइप VI/VII वास में स्थानान्तरण करना अपेक्षित है उनके नाम अनुलग्नक–1 में दिए गए हैं [ग्रन्थालय में रखा गया। देखिये संख्या एल टी 1187/77] लोक परिसर (अनधिकृत दखलकारों की बेदखली) अधिनियम 1971 के अन्तर्गत तीन भूतपूर्व मंत्रियों को कारण बताओ नोटिस